## COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## **APPEAL NO. 76 OF 2018**

23<sup>rd</sup> March, 2018 Dated:

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr.S.D. Dubey, Technical Member

In the matter of:

**Open Access Users Association** Appellant(s)

Vs.

**Punjab State Power Corporation Ltd. & Ors.** Respondent(s)

Mr. Naman Saraswat Counsel for the Appellant (s)

Counsel for the Respondent(s) Mr. Anand K.Ganesan

Ms. Parichita Chowdhury for R-1 & R-2

<u>ORDER</u>

Learned counsel appearing for the appellant submitted that due to personal inconvenience today, the instant case may kindly be adjourned.

Submissions made by the learned counsel appearing for the appellant, as stated above, is placed on record.

List the matter on 11.04.2018 as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) **Technical Member** 

(Justice N.K. Patil) **Judicial Member** 

is/kt